

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 6221 OF 2021

Between:

Syeda Rimsha Aiman, D/o Syed Zakiuddin Ahmed Aged about . 18 years,
Occ . Student, R/o H.No.PNo . 75 and 76, KTT, Colony, Kismathpur,
Hyderabad .

...PETITIONER

AND

1. State of Telangana, Represented by its Principal Secretary (Education),
Having office at Secretariat, Hyderabad
2. Kaloji Narayan Rao University of Health Sciences Telangana, Represented by
its Vice Chancellor, Nizampura, Warangal, Telangana 506007
3. The Rector, Kaloji Narayan Rao University of Health Sciences Telangana,
Nizampura, Warangal, Telangana 506007
4. The Registrar, Kaloji Narayan Rao University of Health Sciences Telangana,
Nizampura, Warangal, Telangana 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order, direction or a writ particularly in the nature of Writ of Mandamus declaring the in action of the respondents on the Representation / letter dated 3-3-2021 sent by petitioner to respondents 2 to 5 as illegal arbitrary and unconstitutional and may consequential direct respondents to consider the representation/ letter of the petitioner dated 3-3-2021 and to enter the name of the Petitioner in Final Merit list of the candidates for admission into B.P.T.4YDC Courses after verifying her original certificates.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass

an interim direction thereby directing the respondents to consider the representation/ letter of the petitioner dated 3-3-2021 and to enter the name of the Petitioner in Final Merit list of the candidates for admission into B.P.T.4YDC Courses after verifying her original certificates.

**Counsel for the Petitioner: M/s. ASIYA SHAHEEN FOR SRI SYED YASAR
MAMOON**

Counsel for the Respondent No.1: GP FOR EDUCATION

**Counsel for the Respondent Nos.2 TO 4: SRI A.PRABHAKAR RAO, SC FOR
KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Wrti Petition No.6221 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Asiya Shaheen, learned counsel represents Mr. Syed Yasar Mamoon, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondents No.2 to 4 (for short 'the University').

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI SYED YASAR MAMOON, Advocate [OPUC]
2. Two CCs to GP FOR EDUCATION, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUSH [OPUC]
4. Two CD Copies

PSK.
LS

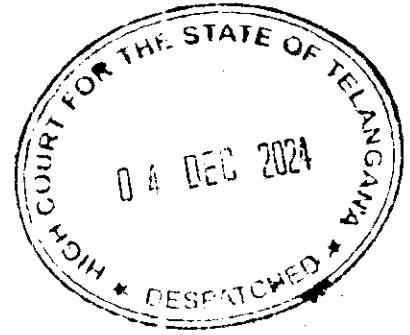
PA

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.6221 of 2021



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS WITHOUT COSTS.**

PA
29/10/24
7 copies